CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560:038.

Dated: 2 JAN 1995

APPLICATION NO: 215 6f 1994.

APPLICANTS:- Sri.P.K.Nagaraj, Bangalore. V/S.

RES PONDENTS: - Secretary, Ministry of Defence, N. Delhi & Others.,

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- 1. Sri.A.S.NatarajapAAdvocate,No.25,Fourth-B-Street, Chandni Chowk Road Cross,Shivajinagar Bustand, Behind St.Mary's Church,Bangalore-560 051.
- 2. Sri.M. Vasudeva Rao, Additional Central Government Standing Counsel, High Court Building, Bangalore-1.
- 3. The Commandant Five One Five Army Base Workshop, Ulsoor, Bangalore-560 008.

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16th December, 1994.

Issued on 03/01/95

R.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO. 215/94.

FRIDAY, THE SIXTEENTH DAY OF DECEMBER, 1994

SHRI V.RAMAKRISHNAN.

... MEMBER (A)

SHRI A.N. VUDDANARADHYA.

... MEMBER (J)

F.K.Nagaraj, S/o F.Kattaiah, aged 32 years, T.No.2986, Fitter, M.A.D. Fitting Shop, 515, Army Base Workshop, Ulsoor, Bangalore-560 008.

... Applicant

By Advocate Shri A.S. Natarajan.

Versus

- The Secretary, Ministry of Defence, Sovernment of India, New Delhi.
- The Director General, EME Civil, Army Headquarters, D.Hq. P.O. New Delhi.
- 3. The Commander, Takaniki Group Vaidut Aur Yantrik Ingineyari Mukhyalaya, Headquarters Technical Group (EME), Delhi Cantt. 10.
- 4. The Commandant, 515, Army Base Workshop, Ulsoor, Bangalore-560 008.

Tif.Bhaskan, T.-No.2656, 1901 200, Fitter, 515, Army Base Workshop, Ulsoor, Bangalore-560 008.

...Respondents

Advocate Shri M. Vasudeva Rao, A.C.3.S.C. for R1 to R4.



DRDER

V.Rarakrishnan, Member (A

The applicant, who is a tradesman in 515 Army Base Workshop, Bangalore and who belongs to the ST Community is aggrieved by the action of the department in not giving him promotion to the level of Highly Skilled Grade-II categor . He contends that he became eligible for promotion to the HS Grade-II on 24th August, 1992 and in that year, according to the roster point, there was a vacancy reserved for ST candidate. In the normal course, he should have been considered for such vacanch and he should have been promoted, but the same has not been done. The department does not dispute that the applicant is the senior most ST employee and that he became eligible for promotion on 24.8.1992. They, however, take the rlea that when the DFC met on 4th August, 1992 he had still a few days left before he would become eligible for promotion and accordingly he was not considered. They further take the stand that the vacancy which was point No.4 of cycle 6 of the roster point, which had fallen due in 1992 was filæed by Shri Bhaskar, who belongs to SC category, (who has been impleaded as respondent No.5) by taking Are-course to the Government instructions, which provides for exchange of reservation between SC and ST. The department further contends that a ST vacancy had been carried over for three years and they could fill up the same by : SC candidate was available, as the applicant Had still a few days left on the date the OPH: met before he could become eligible for

consideration for promotion to HS Grade-II. The department took the view that there was non-availability of ST
candidate and that there was adequate justification to
fill up the vacancy earmarked for ST by exchanging it
to SC candidate and Shri Bhaskar accordingly got appointed.

- 2. We have heard Shri A.S. Natarajan for the applicant and Shri M.V.Rao for the official respondents. Private respondent Shri Bhaskar was given notice on 1st November, 94 but the postal authorities after waiting for 7 days had returned the notice with a remark "not claimed returned to sender". In view of this, we hold that the service on Shri Bhaskar is sufficient.
- the necessity for the DFC to fix the eligibility date as on 4.8.1992, which is a few days before the applicant became eligible for consideration for promotion. We also enquired as to whether the DFC had taken into account the fact that the applicant would become eligible for promotion from 24th August, 1992 and that if calender year— is the basis for filling the vacancy, the applicant would have been eligible well before the end of 1992. The DFC, however, did not seem to have considered the case of the applicant and the department had straightaway taken the line that the applicant was not eligible on the date of DFC and therefore he was not considered for promotion. Shri Rao had made available to us the relevant

file leading to calling the meeting of the DFC and the decision of the department to exchange the vacancy. We have gone through the file. We find from the file No.

50615/A/LB on pige 1A and 1B there was a draft order to convene the board for considering eligible people for promotion. In the list of eligible candidates for taking trade test for promotion to HS Grade-II as at page 18 of the file, we notice that complete three of 8007 was in indication for he will be put for years on 24.8.92. In otherwards initially the department had taken the view that the applicant was eligible for being considered for promotion. There is, however, an interpolation in ink showing that "7A T.No. 2656 Fitter Skilled T.F.Bhaskar (SC)". This is clearly a subsequent addition. Shri Rao also made available to us another file bearing the same number namely 50615/A/LP. find from this that on 20th Duly, 92 Shri Bhaskar made a representation to the Commandant 515 Army Base Workshop where he had contended that his junior Shri M. Kuppulingam who also belongs to SC was promoted to Grade-II, whereas Shri Bhaskar, who also belongs to SC was not promoted. The department replied to Shri Bhaskar vide letter dated 28th July, 1992 where inter alia it was mentioned as follows:-

> "In the year 1991 before conducting necessary trade test in respect of Fitters for promotion to HS grade II, the seniority roll of fitters was circulated to all concerned. It is observed from the semiority roll that you have signed against Col.9 after seeing your position and the particulars reflected in the seniority roll and you have not raised any query till 20 Jul 92 that you belong to SC. T No 2517 Fitter Shri M. Kuppulingam being |SC as per seniority roll was promoted as HS Grade II wer 2.11.91. Therefore your contention that your semiority has been ignored and your jumpior was called for the trade test and primeted is not acceptable at this belated stage, since you have failed to intimate that you belong to SC community all these days. You should have raised this point when T No 2517 Fitter Shri Kuppulingam was called for the trade test and you were not called for the same. However, since you have new pointed out that you belong to SC Community necessary arrungements are being made for you to

appear for the trade test. On passing the trade test you will be considered for promotion to HS Grade II against a future vacancy."

The matter has been considered by the department further on 30th July, 1992 where it was brought out that Shri Bhaskar was assured that he will be considered for promotion to HS Grade-II against future vacancy, and that vacancy arises in August, 1992 on the promotion of Shri M.Krishnam to HS Grade-I* consequent on the ratirement of Shri Falani on 1.8.1992. It will be useful to reproduce paras 3, 4 and 5 of this note dated 30.7.1992, which read as follows:

- It may be seen from the concluding sentence in para 3 of ION ibid that the individual has been informed that on passing the trade test, he will be considered for promotion to HS Grade II against a future vacancy. In this connection, it is stated that T No 1636 Fitter HS Grade II Shri M. Krishnan is being proposed for promotion as HS Grade I consequent on the retirement of T.No.1121 Fitter H3:Grade IIShri R Palani wef O1 Aug 92. Due to promotion of T No 1635 Ftr HS Grade II Shri M Krishnan, the resultant vacancy of HS Gde II falls vacant. The resultant vacancy of HS Gde II will have to be filled up out of the eligible candidate of the trade of fitter (Skilled) according to their seniority.
- According to 40 point roster maintained by this office for the purpose of implementing the reservation quota for SC/ST a vacancy for ST of 1984 has been carried forward till date due to non-availability of ST candidates. As per Chapter 11, para 11.2 of Brochers on reservation for SC & ST in services, while vacancies reserved for Scheduled Castes and Scheduled Tribes may continue to be treated as reserved for the respective community only, Scheduled Tribes candidates, may also be considered for appointment against a vacancy reserved for Scheduled Castes candidates and vice versa where such a vacancy could not be filled by Scheduled Caste or Scheduled Tribe candidate even in the third year to which the reservation is carried forward.



5. In view of the rule position as explained above reparting exchange of reservation of vacancy between SC/ST, T No 2656 Fitter Shri TP Bhasker (SC) may be considered against the carried 'orward vacancy of ST of 1984."

The Commandant by his minutes dated 31.7.1992 raised the question whether Shri Bhaskar has submitted documentary proof to substantiate his claim that he belongs to SC. He was informed that Shri Bhaskar had done so. The Commandant seems to have seen this on 3rd August, 1992 but has not passed any specific order on the question of exchange of vacancy. The DFC mat on the next date.

It is clear from the perusal of this note dated 30.7.92 that the Commandant was not informed at. all about the fact that the applicant becomes eligible for promotion to HS Grade-II in August, 1992 itself. The list of eligible candidates at 18 referred to supra was not brought to his notide. It is reasonable to presume that the Commandant was not sware of the fact that the applicant was eligible in August, 1992 itself and in any case there is no clear approval of the Commandant for the exchange of ST vacamey to SC. We have to observe that the members of ST and \$C are entitled to preferential treatment in the matter of appointment including promotion and that my action which would deprive a member of either ST o: SC of promotion to which he has legi-·timate expectation cannot be countenanced. The instructions which the department says that they have relied upon namely exchange of ST vacancy to SC are not intended to be so operated as to deprive a ST conditate or SC

candidate of an opening, which is normally due to t It is not the position here that the ST vacancy of August, 1992 cannot be filled by a ST candidate in " that year. In any case from the noting, it is clear that the department had initially thought of considering the applicant for promotion to HS Grade-II, when ➡is lapse in giving promotion in November. 1991 (Point No.1 of sixth cycle) to Shri M. Kuppulingam against the SC vacancy instead of to Shri Bhaskar who was also SC but 130 was senior to Shri Kuppulingam came to light, the department at some level seems to have decided to give ST vacancy to Shri Bhakkar rather than to the applicant. The vacancy at the Grade-II level arose only in August, 1992 on account of retirement of Shri Palani as Grade I fitter on 1.8.92 to which Shri Krishnanof Grade-II was proposed to be promoted. thus releasing a post at Grade-II level. The department was clearly at fault in ignoring the claim of the applicant, who became eligible for promotion to Grade-II in that month itself. There is no satisfactory explanation from the department as to why they did not take into account the fact that the applicant became eligible for consideration for promotion well before the end of calender year 1992. Shri Bhaskar was not given his due for the reason that the department lost sight of the fact that he belonged to the SC community but the redressal of his grievance cannot be done by legriving a member of a Scheduled Tribe of his chance for promotion. The department has to look elsewhere

or setting right the wrong done to Shri Bhaskar.

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the department of consider the fitness for promotion of the applicant a painst the ST vacancy namely roster point No.4 of cycle of 1992 and if he is found fit, the department should promote him from 24th August, 1992 with all consequential benefits. This exercise should be completed by the department within a period of three months from the date of receipt of a copy of this order. No costs.

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(AYH GARAWACCUV.M.A)

(AYH GARAWACCUV.M.A)

Sd.

(V.RAMAKRISHNAN) MEMBER (A)

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Section Officer

Central Administrative Tribunal

Bangalore Bench